361 Payment o Gratuity (Amendment)Bill, 1984

16 05 hrs.

## PAYMENT OF GRATUITY (AMEND-MENT) BILL, 1984

THE MINISTER OF LABOUR AND REHABILITATION (SHRI VEEREN-DRA PATIL) : I beg to move :

- "That the Bill further to amend the Payment of Gratuity Act, 1972, be taken into consideration."
- MR. CHAIRMAN ; The question is :
- "That the Bill further to amend the Payment of Gratuity Act, 1972, be taken into consideration."

The motion was adopted.

MR. CHAIRMAN : Now, the House will take up clause-by-clause consideration.

Since there are no amendments in Clause. 2 to 6, I will put Clause 2 to 6 together to the vote of the House.

MR. CHAIRMAN : The question is :

"That Clause 2 to 6 stand part of the Bill"

The motion was adopted.

C.ause 2 to 6 were added to the Bill Clause 1-(Shrot title)

MR. CHAIRMAN ; There is an Amendment to Clause 1. The Minister may now move the amendment.

Amendment made :

Page 1, line 3-

for "(Amendment)"

substitute "(Second Amendment)" (1)

(Shri Veerendra Patil)

MR. CHAIRMAN : The question is :

"That Clause 1, as amended, stand part of the Bill"

The motion was adopted.

Clause 1, as amended was added to the Bill.

MR. CHAIRMAN : The question is ;

"That the Enancting Formula and the Title Stand part of the Bill."

The Motion was adopted.

- The Enacting Formula and the title were added to the Bill.
- SHRI VEERENDRA PATIL : Sir, I beg to move :

"That the Bill, as amended, be passed".

MR. CHAIRMAN : The question is :

"That the Bill, as amended, be passed."

The Motion was adopted.

THE MINISTER OF AGRICUL-TURE (RAO BIRENDRA SINGH) : I beg to move that the Bill.....

(Interruptions)

भी सतीश भ्रम्रवाल (जयपुर): राव साहब भी बहती गंगा में हाथ भी रहे हैं।

राव वीरेन्द्र सिंह : इस को कर दो, छोटा सा बिल है, उसके बाद तसंल्ली से डिस्कशन करना ।

सभापति महोदय : विजनेस-एट-हैंड निपटा दिया है, नया विजनेस नहीं लेंगे।